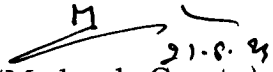


F.No. 23(49)/CIRCULAR/CESTAT/Admn./2014  
Customs Excise and Service Tax Appellate Tribunal  
West Block No.-2, R.K. Puram, New Delhi-110066

Date : 21/08/2024

**Circular**

The Vacancy Circular of even no. dated 13.05.2024 is extended for further period till 09.09.2024.

  
(Mukesh Gupta)  
Deputy Registrar

23(49)/CIRCULAR/CESTAT/ADMN/2014  
Customs Excise and Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi- 110066

Date : 13/05/2024

**VACANCY CIRCULAR**

Application are invited for the following posts, to be filled up on deputation basis in this Tribunal:

S. No.	Post, Level, No. of posts	Eligibility Criteria
1	Sr.P.S - Level-7, No. of posts-4	Officers under the Central Govt. holding the analogous post on regular basis or with eight years regular service in the post in the grade pay of Rs. 4200/- or equivalent in the parent cadre/department.
2	Steno-I, Level-6 No. of posts-19	Officers under the Central Govt. holding the analogous post on regular basis or holding the post of Stenographer with 5 years regular service in the post in the grade pay of Rs. 2400/- possessing a speed of 100 wpm in English stenography.
3	Steno-II - Level-4 No. of post-5	Officers of the Central Govt. holding analogous posts on regular basis.
4	MTS- Level-1, No. of post - 25	Officers of the Central Govt. holding analogous posts on regular basis.

- 1.) The Maximum age limit for appointment on deputation shall be 56 years.
- 2.) The Tribunal has its benches in Delhi/Mumbai/Kolkata/Chennai/Allahabad/Ahmedabad/Bangalore/Chandigarh/Hyderabad. The candidate must specify his/her preferred place of posting in the Biodata.
- 3.) The application from the eligible/willing candidates may be forwarded as per bio data given in annexure along with.
  - (i) ACR/APAR dossiers for the last 5 years (Attested photocopies only).
  - (ii) Vigilance Clearance Certificate.
  - (iii) Integrity Certificate.

- (iv) Cadre clearance certificate, showing no objection of the cadre controlling authority to relieve the candidate in the event of selection.
- (v) List of major minor penalties, if any imposed during the last 10 years (in case no penalty is imposed, a certificate to that effect may be furnished).

The application, complete in all respect, may reach the Registrar, Customs, Excise and Service Tax Appellate Tribunal, West block No.-2, R.K. Puram, New Delhi-110066 within 60 days from the date of issue of the circular. Incomplete applications received without required documents will not be considered.

  
12.5.24  
(Mukesh Gupta)  
Deputy Registrar

Copy to:

- ✓ 1. All Ministries/Department of Government of India.
- ✓ 2. The Registrar General, High Court of Allahabad/Ahmadabad/Bangalore/Chandigarh/Chennai/Delhi/Hyderabad/Mumbai/Kolkata.
- ✓ 3. The Registrar, All Tribunal-CAT, ITAT, DRT, NCLT, NGT.
- ✓ 4. Website/Notice Board of all Bench of CESTAT



